

(2) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1972-73.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-1883/78].

**NOTIFICATION UNDER CUSTOMS ACT**  
**THE MINISTER OF STATE IN THE**  
**MINISTRY OF FINANCE (SHRI**  
**ZULFIQARULLAH):** I beg to lay on the Table a copy of Notification No. 67-Customs (Hindi and English versions) published in Gazette of India dated the 23rd March, 1978 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

12.04 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 16th March, 1978, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the

20th March, 1978, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 20th March, 1978 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 20th March, 1978 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st March, 1978, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd February, 1978, in the Children (Amendment) Bill 1977.

*Enacting Formula*

1. That at page 1, line 1,—  
 for "Twenty-eight"  
 Substitute "Twenty-ninth"